

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1165 of 2002
(M.A.No.4029/02 in Diary No. 4086/02)

Allahabad this the 04th day of October, 2002

Hon'ble Mr. S. Dayal, Member (A)
Hon'ble Mr. A.K. Bhatnagar, Member (J)

1. Surya Prakash, aged about 40 years, Son of Sri M.N. Verma R/o Q.No.2 Type III, Telephone Colony, Ratanlal Nagar, Kanpur at present posted as J.A.O.(Com.) officiating in the Office of Account Officer(Computer) Telephone Bhawan, The Mall, Kanpur Nagar.
2. R.K. Srivastava, Son of Sri B.R. Srivastava Posted as (J.A.O. Civil Officiating) in the Office of Telecom Civil Circle, Kanpur.

Applicants

By Advocate Shri V.K. Agnihotri

Versus

1. Union of India through the Secretary, Ministry of Telecom, New Delhi.
2. The Managing Director, Bharat Sanchar Nigam Limited Ltd., New Delhi-20 Ashok Nagar.
3. The Director S.E.A., D.O.T. New Delhi Sanchar Bhawan, Ashok Marg, New Delhi.
4. Assistant Director General(D.E.) Dak Bhawan, Sansad Marg, New Delhi.
5. General Manager, Telecom, B.S.N.L. Distt.Kanpur.

Respondents

By Advocate Shri G.R. Gupta

O_R_D_E_R (Oral)

By Hon'ble Mr.S. Dayal, Member (A)

The applicant has filed this application for declaring the result of the examinations held on 20th, 21st and 22nd of December, 2000 for J.A.O. Part II, which was taken on the basis of the directions of this Tribunal. There is a prayer for directing the respondents not to conduct the present examination before declaring the result of J.A.O. Part-II.

2. The case of the applicants is that they alongwith 13 others had filed original application no.1428 of 2000 for declaration of result of Part-I Examination of 1999 and mandamus to appear in the examination of Part-II , which was allowed. The applicants were provisionally permitted to appear in the said examination. They appeared in the examination , but claimed that the result has not yet been declared by the respondents. The respondents are going to hold a fresh Part II examination for J.A.Os from 09th to 11th of October, 2002.

3. Learned counsel for the respondents is not in a position to state as to whether the result of the applicants has been declared or not. Since the examination is to be held shortly, we direct the respondents to declare the result of the applicants ^{if required,} in case it has not been declared so far, and permit the applicants to appear in the examination scheduled to be held from 09th to 11th October, 2002. With the above directions, the application stands disposed of. No order as to costs.